## [TO BE PUBLISHED IN THE GAZETTE OF INDIA, EXTRAORDINARY, PART II, SECTION 3, SUB-SECTION (i)]

## GOVERNMENT OF INDIA MINISTRY OF FINANCE (DEPARTMENT OF REVENUE)

## Notification No. 43 /2013-Customs

New Delhi, the 13th September, 2013

G.S.R. (E). - In exercise of the powers conferred by sub-section (1) of section 25 of the Customs Act, 1962 (52 of 1962), the Central Government, being satisfied that it is necessary in the public interest so to do, hereby makes the following further amendment in the notification of the Government of India in the Ministry of Finance (Department of Revenue), No. 12/2012-Customs, dated the 17<sup>th</sup> March, 2012, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i) vide G.S.R. 185(E), dated the 17<sup>th</sup> March, 2012, namely:

In the said notification, in the Table, after S. No. 41 and the entries relating thereto, the following serial number and the entries shall be inserted, namely:-

(1)	(2)	(3)	(4)	(5)	(6)
"41A	1209 10 00	Sugar beet seeds	5%	-	_"

[F. No. 356/16/2013-TRU]

[Raj Kumar Digvijay] Under Secretary to the Government of India

Note. - The principal notification No. 12/2012-Customs, dated the 17<sup>th</sup> March, 2012 was published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i) vide number G.S.R. 185(E), dated the 17<sup>th</sup> March, 2012, and was last amended vide notification No.41/2013- Customs, dated the 13<sup>th</sup> August, 2013, published vide number G. S. R.543 (E), dated the 13<sup>th</sup> August, 2013.